

(ग) और (घ) दिल्ली परिवहन निगम के बड़े में बसों के रख-रखाव में सुधार करने के लिए कदम उठाये गये हैं। इन उपायों के फलस्वरूप, सितम्बर, 1978 में 23.26% से छूटी फेरियों की संख्या घटकर जनवरी, 1979 में 13.85% हो गई है ;

THE MINISTER OF STATE IN-CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) Yes, Sir.

(b) the number of trips missed by DTC and P.O. buses for the last six months are as under:—

| Month | Trips Missed | |
|-----------------------|----------------|---------------------------|
| | D.T.C. | P. Os under DTC's Control |
| August, '78 | 4,930 (20.09%) | 680 (7.53%) |
| Sept. '78 | 5,739 (23.25%) | 679 (7.74%) |
| Oct. '78 | 4,113 (17.06%) | 626 (7.24%) |
| Nov. '78 | 4,254 (16.85%) | 692 (8.29%) |
| Dec. '78 | 3,649 (14.56%) | 575 (7.22%) |
| Jan. '79 | 3,503 (13.85%) | 689 (8.48%) |

(c) and (d) Steps have been taken to improve the maintenance of buses in the DTC fleet. As a result of these measures missing trips percentage has been reduced from 23.26 per cent in September, 1978 to 13.85 per cent in January, 1979].

Goods staff of Kanpur (M. G.) of the Railways

805. SHRI M. KADERSHAH: SHRI E. R. KRISHNAN:

Will the Minister of RAILWAYS be pleased to state:

(a) what steps Government have taken against the concerned goods staff and other officials of Railways of Kanpur (M.G.) in the matter of withholding the delivery of 162 bags tobacco booked under Inv. 53/126791, dated the 3rd December, 1973 delivery of which was ultimately made on the 22nd July, 1974 after waiving wharfage amounting Rs. 15,944.30 for 193 days as per order No. 227-MC/24/A/74, dated the 17th July, 1974 of the General

["] English translation.

Manager, Northern Railway, New Delhi, regarding which a petition dated the 14th August, 1974 was submitted to the then Deputy Minister of Railways; and

(b) what steps Government have taken by making 'In-Built Statutory Safeguards' to ensure the integrity of the administrative machinery in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) Withholding of delivery of the 162 bags of tobacco consignment was the first instance due to non-availability of proper Central Excise permits with the endorsed consignee. The delivery was subsequently allowed on presentation of valid excise permits by the consignee. Meanwhile, a heavy amount of wharfage had accrued in respect of this consignment and the question of waiver of the wharfage had to be decided at the competent authorities' level.

(b) Therefore, no railway official was held